

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 12/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG(I&R)] ... Complainant

Versus

Vodafone Essar ... Respondent

Appearances : Dr. K.S. Yadav, ADG for the DG (I&R).

ORAL ORDER

23rd August, 2010

Four weeks' time is granted to the DG (I&R) to file the Preliminary Investigation Report (PIR).

List the matter on 16th November, 2010.

Later, counsel for the respondent, Shri Ajit Kr. Sinha, appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 59/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG(I&R)] ... Complainant

Versus

M/s. Reliance Communication ... Respondent

Appearances : Dr. K.S. Yadav, ADG for the DG (I&R).

ORAL ORDER

23rd August, 2010

Four weeks' time is granted to the DG (I&R) to file the Preliminary
Investigation Report (PIR).

List the matter on 16th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 84/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sh. Manjit Kumar Channa ... Complainant

Versus

M/s. GE Money Financial Services Ltd. ... Respondent

Appearances : Shri R.D. Sharma, Advocate for the Complainant.

Ms. Gurmeet Bindra, Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

List the matter on 24th November, 2010. The parties are directed to explore the possibility of an out of court settlement.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 26/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

G.N.B. Borthers Pvt. Ltd. ... Complainant

Versus

Northern Textile Processors & Anr. ... Respondents

Appearances : Shri Shantanu Singh, Advocate for the Complainant.

Ms. Rashmi Jain, Advocate for Respondent No. 2.

ORAL ORDER

23rd August, 2010

It is stated by the counsel for the complainant that a public notice has been published in the newspaper. Copy of the document shall be brought on record. None appears for respondent No. 1. The matter shall be listed on 22nd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 62/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ms. Sangeeta Saini & Anr. ... Complainants

Versus

M/s. Octagon Builders & Promoters (P) Ltd. ... Respondent

Appearances : Complainant No.1 in person.

Representative of the respondent.

ORAL ORDER

23rd August, 2010

No reply has been filed by the respondent in terms of the order dated 17.05.2010. As a last chance, three weeks' time is granted to the respondent to file its reply. In case the reply is filed, rejoinder, if any, shall be filed within three weeks thereafter.

List the matter on 22nd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. No. 115/2009

IN

UTPE 63/2002

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ms. Sushan ... Applicant/Complainant

Versus

Ansal Properties & Industries Ltd. ... Respondent

Appearances : Shri Ajay Jawatkar, Advocate for the Applicant/
Complainant.

Ms. Vandana, Advocate for Shri K. Dutta, Advocate for the
Respondent.

ORAL ORDER

23rd August, 2010

It is stated by Ms. Vandana, counsel for the respondent, that the reply shall be filed within three weeks. If any rejoinder is to be filed, the same shall be done within three weeks from the date of receipt of the reply.

List the matter on 22nd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 61/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG(I&R)] ... Complainant

Versus

M/s. Avalon Resorts Pvt. Ltd. ... Respondent

Appearances : Dr. K.S. Yadav, ADG for the DG (I&R).

Shri Nikhil Pillai, Advocate for Shri S. Trehan, Advocate for
the Respondent.

ORAL ORDER

23rd August, 2010

At the request of the learned counsel for the respondent, the matter
is adjourned to 23rd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 190/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mr. Lingappa ... Applicant

Versus

Government of Sikkim & Ors. ... Respondents

Appearances : Ms. Amandeep Bawa, Advocate for Shri S.N. Bhat,
Advocate for the Applicant.

Shri Amit Gupta with Shri Nikhil Menon, Advocate for
Respondent No. 3.

ORAL ORDER

23rd August, 2010

At the request of the learned counsel for the applicant, the case is
adjourned to 3rd September, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 89/2008

C.A. No. 52/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sh. Ajay Wadhwa

... Complainant/Applicant

Versus

M/s. T & T Motors Ltd. & Ors.

... Respondents

Appearances : Shri O.P. Dua, Senior Advocate with Ms. Deepti Mishra,
Advocate for the Complainant/Applicant.

Shri Jayant Mehta with Shri Sanjay Kumar and Ms. Bharti,
Advocates for Respondent No. 1.

Shri Sandeep Sharma, Advocate for Respondent No. 3.

ORAL ORDER

23rd August, 2010

Contrary to the specific order passed on 3rd July, 2009, a submission is made by learned counsel for respondent No. 1 that it had no notice that the Notice of Enquiry had already been issued and there was an order to file a reply thereto within four weeks. We take a very serious note of this submission. However, as a last chance, three days' time is granted to the respondent to file its reply.

List the matter on 1st November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 17/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sky Lounge Private Limited ... Applicant

Versus

M/s. Keshav Property Developers ... Respondent

Appearances : Shri Vageesh Sharma, Advocate for the Applicant.

Shri H.L. Tiku with Ms. Yashmeet, Advocates for the
Respondent.

ORAL ORDER

23rd August, 2010

List the matter on 1st November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 27/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Director of Apex Insurance Consultant Ltd. ... Applicant

Versus

Modi Peripherals Pvt. Ltd. & Ors. ... Respondents

Appearances : Shri S.K. Jha, Advocate for the Applicant.

Shri V.J. Jithin, Advocate for Respondent No. 3.

ORAL ORDER

23rd August, 2010

The rejoinder in respect of the reply filed by respondent No. 3 shall be filed within a week, as undertaken.

List the matter on 23rd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 147/1999

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Atul Garg ... Complainant

Versus

Ghaziabad Development Authority ... Respondent

Appearances : The Complainant in person.

Ms. Shanta Pandey, Advocate for Ms. Reena Singh,
Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

At the request of the complainant appearing in person, the matter is
adjourned to 23rd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 19/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

U.N. Shukla ... Complainant

Versus

G.K.S. Battery Industries & Anr. ... Respondents

Appearances : None

ORAL ORDER

23rd August, 2010

List the matter on 23rd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 50/2008
UTPE 81/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Destiny Fun Club

... Applicant/Complainant

Versus

IFCO-TOKYO General Insurance Co. Ltd.

... Respondent

Appearances : Shri Krishnand Pandey, Advocate for the Applicant/
Complainant.

Shri Rajshekhar Rao, Advocate for the Respondent.

ORAL ORDER
23rd August, 2010

Rejoinder, if any, to the reply to the Notice of Enquiry shall be filed
within three weeks.

List the matter on 23rd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 75/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mohd. Iqbal ... Complainant

Versus

Estate Officer,
Haryana Urban Development Authority ... Respondent

Appearances : Ms. Neha Gupta, Advocate for the Complainant.

Shri Nitin Singh, Advocate for shri Anubha Aggarwal,
Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

Four weeks' time is granted to the respondent to file its reply to the
Notice of Enquiry.

List the matter on 11th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 11/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Amar Goswami ... Applicant

Versus

Technology Parks Ltd. (TPL) ... Respondent

Appearances : Shri Raghavendar Sharma, Advocate for the Applicant.

None for the Respondent.

ORAL ORDER

23rd August, 2010

List the matter on 23rd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 61/2005

RTPE 25/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Reema Khosla ... Complainant

Versus

Vatika Green Fields Project (P) Ltd. & Ors. ... Respondents

Appearances : Shri Shyam Moorjani, Advocate for the Complainant.

Shri S.K. Sawhney, Advocate for the Respondents.

ORAL ORDER

23rd August, 2010

A joint application under Order XXIII Rule 3 and Section 151 of the Code of Civil Procedure, 1908 (in short the 'CPC') read with Regulation 65 of the Monopolies and Restrictive Trade Practices Commission Regulations, 1991 (in short the 'Regulations') has been filed. The proceedings are closed in terms of the aforesaid joint application. It is stated that the original documents have been returned and the bank drafts have been received by the complainant.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 44/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

All India Federation of Cottage Matches
Manufacturers Association ... Complainant

Versus

I.T.C. Ltd. ... Respondent

Appearances : Shri Harish Sharma, Advocate for the Complainant.

Shri Subrat Deb, Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

An M.A. has been filed stating that the parties have settled their dispute out of court. The complaint petition is disposed of as such. Notice of Enquiry stands discharged.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 135/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG(I&R)] ... Complainant

Versus

M/s. Kingfisher Airlines Ltd. ... Respondent

Appearances : Dr. K.S. Yadav, ADG for the DG (I&R).

Shri Gitanju Suraj, Advocate for Shri Pratap Kalra,
Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

Reply be filed within four weeks and rejoinder, if any, shall be filed
within three weeks thereafter.

List the matter on 23rd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 03/3007

Contempt Application No./2005

RTPE 05/2003

R.A. No. 10/2010

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Atul Kumar Sharma, ... Complainant

Versus

Ghaziabad Development Authority ... Respondent

Appearances : The Complainant in person.

Ms. Reena Singh, Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

Reply to the review application filed by the respondent shall be filed
within four weeks.

List the matter on 24th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Contempt Application No. 03/2009

IN

C.A. No. 101/2001

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mrs. Manisha Gopal ... Applicant

Versus

Royal Vacation Resorts Pvt. Ltd. & Anr. ... Respondents

Appearances : Ms. Pusshp Gupta, Advocate for the Applicant.

Shri Rajit Talwar, Advocate for the Respondents.

ORAL ORDER

23rd August, 2010

It is stated that the Writ Petition (Civil) No. 1071/2010 filed by the respondent herein in the High Court of Delhi has been dismissed vide order dated 24.05.2010. In the said writ petition, challenge was to the judgement passed by the Monopolies and Restrictive Trade Practices Commission (in short the 'Commission') directing respondent No. 1 to refund of the amount to the applicant through respondent No. 2 along with interest @ 12% per annum. As the Delhi High Court, in the aforesaid order, dismissed the writ petition filed by the respondent herein, the order passed by the Commission on 28.11.2008 needs to be complied with. Learned counsel for respondent No. 2 stated that because the matter was pending before the High Court of Delhi, the order dated 28.11.2008 was not earlier complied with. Let it be done now within three weeks. Noting this submission, we close the

contempt proceedings. If, however, the order dated 28.11.2008 is not complied with within the period granted by us, the petition shall revive. Contempt application stands disposed of accordingly.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Contempt Application No. 03/2008

C.A. No. 60/2003

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Gokalesh Enterprises

... Applicant

Versus

Panjon Ltd. & Anr.

... Respondents

Appearances : Shri Bipin Kalappa, Advocate for the Applicant.

ORAL ORDER

23rd August, 2010

It appears that neither the envelope nor the A.D. card has been received from the postal authority. Let the registry enquiry from the postal authority as to whether the notice sent by registered post has been served to Shri Jai Kothari. Report shall be submitted within three weeks.

List the matter on 24th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Contempt Application No. 06/2009

UTPE No. 143/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Amrish Chandra Mathur

... Complainant

Versus

Ansal Housing & Constructions Ltd.

... Respondent

Appearances : The Complainant in person.

Ms. Preeti Gupta, Advocate for Shri P.K. Mittal,
Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

The complainant, appearing in person, seeks time to file rejoinder.

Let it be done within four weeks.

List the matter on 25th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 25/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Raghav Lal ... Complainant

Versus

Standard Chartered Bank ... Respondent

Appearances : Shri Aditya Narain, Advocate for the Complainant.

Shri Himanshu Anand, Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

List the matter on 24th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 130/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Jaloj Chaudhary ... Applicant

Versus

Haryana Urban Development Authority ... Respondent

Appearances : Shri Pankaj Chaudhary, Advocate for the Applicant.

Shri Raktim Gogoi, Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

At the request of the counsel for the applicant, the matter is
adjourned to 24th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 22/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Tamil Nadu Consumer Products
Stockists Association

... Complainant

Versus

M.T.R. Ford Ltd.

... Respondent

Appearances : Shri Rajesh Dwivedi, Advocate for Shri A.K. De, Advocate
for the Complainant.

None for the Respondent.

ORAL ORDER

23rd August, 2010

None appears for the respondent. Heard the learned counsel for the
complainant.

List the matter on 24th November, 2010 for arguments.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 14/2003

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ravi Luthra ... Complainant

Versus

Citi Bank, N.A. & Anr. ... Respondents

Appearances : Shri Neeraj Grover, Advocate for the Complainant.

Ms. Roopali Singh, Advocate for the Respondents.

ORAL ORDER

23rd August, 2010

List the matter on 23rd November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 68/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG(I&R)] ... Complainant

Versus

M/s. Cellcast Interactive India Pvt. Ltd. ... Respondent

Appearances : Dr. K.S. Yadav, ADG for the DG (I&R).

Shri Ajaywant Singh Brar, Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

Affidavit of evidence of the A.W. 1 shall be filed during the course of
the day, as undertaken.

List the matter on 24th November, 2010 for DG's evidence.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 49/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Aman Collection ... Applicant

Versus

Virgin Atlantic ... Respondent

Appearances : Shri Naresh Arora with Ms. Ekta Kapil, Ms. Shruti Batish
and Shri Sudhanshu Goil, Advocates for the Applicant.

Shri Randhir Singh, Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

Adjourned to 24th November, 2010 as it is stated that the learned
counsel for the respondent is hospitalized.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 25/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG(I&R)] ... Complainant

Versus

M/s. Titan Ore Components Ltd. ... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG (I&R).

Shri Anshu Bhanot, Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

List the matter on 24th November, 2010. On that day, DG's
witness, Shri Narendra Ahuja, shall remain present.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 324/1999

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shremik Marbles Ltd. ... Applicant

Versus

Bharat Earth Movers Ltd. ... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the Applicant.

Ms. Priyadeep with Shri Salil Seth, Advocates for the
Respondent.

ORAL ORDER

23rd August, 2010

Admission/denial shall take place on 8th November, 2010 at 2:00

P.M. Thereafter, the matter shall be listed on 24th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 126/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

James Kutty PPC & Anr. ... Applicants

Versus

Tread Stone Ltd. & Ors. ... Respondents

Appearances : Shri A.M. Pattiyani, Advocate for the Applicants.

Shri S.J. Amith, Advocate for Ms. Kiran Suri, Advocate for
the Respondents.

ORAL ORDER

23rd August, 2010

At the request of the learned counsel for the respondents, the case
is adjourned to 16th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 74/2001

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Anil Singh ... Applicant

Versus

A-One Motor (P) Ltd. & Anr. ... Respondents

Appearances : Shri Dilip Singh, Advocate for the Applicant.

Shri J.S. Harit, Representative of Respondent No. 1.

Shri Ankur Sood, Advocate for Respondent No. 2.

ORAL ORDER

23rd August, 2010

Further cross-examination of the witness of respondent No. 2, Shri Ravi Agarwal, has been deferred and would be resumed on 24th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 74/2001

23rd August, 2010

Statement of Shri Ravi Agarwal, S/o Shri Kailash Chandra Aggarwal
C/o Tata Engineering & Locomotive Company Limited (now known as
Tata Motors Ltd.) 3rd Floor, Tower-B, Signature Towers, South City -I,
NH-8, Gurgaon.

ON OATH :

I have seen the affidavit dated 23.07.2008 sworn and signed by me. The affidavit is exhibited as 'Ex. R.W. 2/1.

Cross-examination by Shri Dilip Singh, Advocate for the Applicant :

It is correct that I was not working in the respondent No. 2 company in the year 2000-01. It is correct that I have never inspected the vehicle in question personally. It is correct that the warranty card which is given along with the service-book contains the conditions, on the basis of which, the warranty can be availed of. After-sale service would be provided so long as the vehicle is in working condition as per the Govt. of India prescriptions. It is a fact that every vehicle is not sent to the Automotive Research Association of India (ARAI). Though at the time of sale, there is no prescription about the mode of use, at the time of registration it is clearly stipulated as to whether the vehicle will be used for domestic purposes or commercial purposes. The witness volunteers to add that the warranty issued for the vehicle to be used for commercial purposes are different in some aspects from the warranty issued in other cases. In Para 4 of the affidavit, what I

meant by the expression "stage construction material" is "Stage Contract Carriage".

Cross-examination deferred.

R.O.A.C.
23.08.2010

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 08/2001

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

S.K. Khosla ... Complainant

Versus

Haryana Urban Development Authority ... Respondent

Appearances : Shri Prabhjit Jauhar, Advocate for the Complainant.

Shri Sanjay Singh, Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

List the matter on 26th August, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 118/1998

C.A. 286/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Indraprastha Enterprises & Ors. ... Complainants/Applicants

Versus

Camrin Drugs & Pharmaceuticals Ltd. ... Respondent

Appearances : Shri Shyam Moorjani, Advocate for the Complainants/
Applicants.

Shri A.P. Mukund, Advocate for the Respondent.

ORAL ORDER

23rd August, 2010

It is stated that the affidavit of evidence of substituted witness shall
be filed within three weeks.

List the matter on 16th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

23.08.2010
RTPE 04/2008

IN THE MATTER OF:

SMT. SUDHA SHROTRIA
Vs.
M/S. FORTIS HOSPITAL.

APPEARANCES: Complainant in person.
Shri Sajad Sultan, Advocate along with Shri Uday Shankar
authorized representative of the respondent.

The matter is fixed for admission/denial of the Complainant's documents.

Shri Uday Shankar, authorized representative of the respondent files letter authorizing him to represent the respondent before the Hon'ble Tribunal. Be kept with record.

The authorized representative of the respondent admitted the annexure C1, C7, C9, C10 and C12 of the list of documents dated 20.07.2010. Denied the documents are C2, C3, C5, C6 and C8. The respondent states that the annexure C11 is the matter of record. Further, he states that they like to verify the annexure C4.

The matter shall be placed before the Hon'ble Tribunal on 30.08.2010.

(V. Sreenivas)
Dy. Director (E)